

In the National Company Law Tribunal, Jaipur

132/14(1)/ND/2018
TA No. 08/2018

UNDER SECTION 14

In the matter of:

M/s Hitodi Infrastructure Ltd.. Applicant/Petitioners

Order delivered on 30.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Soniya Gupta, Adv.
For Respondent(s) : None Appeared

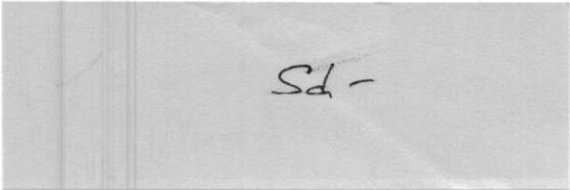
ORDER

Learned counsel for the petitioner is present. It is represented by the learned counsel for the petitioner that the board meeting of the company was held on 20.11.2017 and that EGM was convened at a short notice on 21.11.2017 for the approval of the shareholders, in relation to conversion of the company from a Public Limited Company to Private Limited Company. It is also represented by learned counsel for the petitioner that consents from the shareholders have been obtained however, the same has not been filed and that ^Htime be granted the same _L will be filed within two weeks from today. Further upon a query by this Tribunal





as to whether the notice to Central Government as required under Rule 68 of NCLT, Rules has been served with a copy of this petition, Learned AR for the petitioner represent that the Central Government has not been served. Let the petitioner comply with Rule 68 by serving a copy of the petition with annexure within a period of one week from today upon the Central Government. The Central Government to respond with its observation/objections, if any, within a period of ten days thereafter. Post the matter on 27.09.2018 for final consideration subject to the compliance with the directions contained in this order.



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(R. Varadharajan)
Member (Judicial)